

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/TT/2017

Subject : Truing up of transmission tariff for 2009-14 tariff block and and determination of transmission tariff for 2014-19 tariff block for LILO of both circuits of 40 kV D/C Kishenpur Wagoora Transmission Line along with bays at New Wanpoh and 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 3 No. 220 kV line bays under Northern Region system strengthening scheme-XVI in Northern Region.

Date of Hearing : 18.1.2018

Coram : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V.P. Rastogi, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted as under:-

(a) The instant petition has been filed for truing up of the transmission tariff of 2009-14 period under the 2009 Tariff Regulations and the determination of tariff of the 2014-19 tariff period under the 2014 Tariff Regulations of LILO of both circuits of 40 kV D/C Kishenpur Wagoora Transmission Line along with bays at New Wanpoh and 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 3 No. 220 kV line bays.

(b) The tariff for the instant assets for 2009-14 period was allowed vide order dated 9.3.2016 in Petition No. 34/TT/2013.



(c) The COD of the instant asset was 1.10.2013, accordingly the cut-off date for asset was 31.3.2016. The additional capital incurred during 2013-14 are before the cut-off date and is covered under Clause 9 (1) (i) of the 2009 Tariff Regulations.

2. Learned counsel for BRPL submitted that the petitioner has claimed accrued IDC of ₹60.22 lakh during the year 2014-15, however, the same has not been reflected in Auditor certificate.

3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 19.2.2018:-

(a) Form-9A, amount of capital liabilities in gross block should also be indicated and Form-5D as per 2009 Tariff Regulation; and

(b) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if not, submit year wise detail of discharging of the same among the sub-station and transmission line, separately.

4. The Commission further directed the respondents to file their reply by 28.2.2018 and the petitioner to file rejoinder, if any, by 9.3.2018. The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time shall be granted and to list the matter on 20.3.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

